

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/SPECIAL CIVIL APPLICATION NO. 7240 of 2023**

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DOBARIA DEVANG ARVINDBHAI
Versus
STATE OF GUJARAT

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Appearance:

MR TULSHI R SAVANI(3070) for the Petitioner(s) No.

1,10,11,12,13,14,15,16,17,18,19,20,21,22,23,24,25,26,27,28,29,30,31,32,33,34,35,36,37,38,39,40,41,42,43,44,45,46,5,6,7,8,9

for the Respondent(s) No. 2,3

ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the Respondent(s) No. 1

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CORAM:HONOURABLE MS. JUSTICE VAIBHAVI D. NANAVATI

Date : 21/04/2023**ORAL ORDER**

1. Heard Mr. Tulshi R. Savani, learned advocate appearing for the writ applicants.

2. Mr. Tulshi R. Savani, learned advocate appearing for the writ applicants, submitted that the petitioners herein have prayed to enroll the petitioner on roll by permanent registration without asking 12 months internship under the guise of CRMI Regulations, 2021, duly produced at Annexure-E, page 147 of the petition. Mr. Savani, learned advocate, submitted that the petitioners herein after completion of 12th standard, persuaded their study in the course of Doctor of Medicine in different Universities in Philippines and they have completed their degree course of Doctor of Medicine, which is equivalent to MBBS in India and internship of 12 months as per

the prevailing rules and regulations at Philippines prior to 18.11.2021. Mr. Savani, learned advocate, further submitted that considering the fact that the Notification issued by the NMC came into effect from 18.11.2021 and since the petitioners herein have graduated prior to 18.11.2021, the aforesaid notification would not be applicable to the petitioners herein.

3. This Court has also considered the communication issued by the respondent No.1 – GMC, Annexure – A to the petition, whereby the respondent No.1 – GMC asked the petitioners to apply for Compulsory Rotating Medical Internship Registration earliest or before 20.04.2023 subject to the final outcome that may be decided by the respondent authority.

4. Considering the aforesaid submissions, it is open for the petitioners herein to apply for FMG CRMI (Compulsory Rotating Medical Internship) & Provisional Registration and the same would be subject to final outcome of this petition.

5. Issue **Notice** returnable on **26.04.2023**.

6. Direct service is permitted.

7. Respondent No.2 be served through Electronic mode.

(VAIBHAVI D. NANAVATI,J)